

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO 82 OF 2022**

**IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

State of Odisha & & others Respondents

**REPLY AFFIDAVIT ON BEHALF OF APPLICANT TO  
THE AFFIDAVIT OF RESPONDENT NO 2 DATED 17<sup>TH</sup>  
DECEMBER 2022**

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SANKAR PRASAD PANI



ADVOCATE

**Plot No 2132/4814, NageswarTangi, Bhubaneswar 751002**

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PLACE: BHUBANESWAR

DATE: 31/03/2023

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -82 OF 2022****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

State of Odisha & others

Respondents

**RESPONSE AFFIDAVIT ON BEHALF OF APPLICANT TO****AFFIDAVIT OF SPCB DATED 17/12/2022**

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years, At/po-Jakhapura, Via- Dangadi Dist-Jajpur, Odisha -755026, do hereby solemnly affirm and declare as under:

1. That I am the President of the Applicant Organization in the abovementioned Application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That the applicant society has brought to the notice of additional chief secretary, Forest and Environment Department, state pollution control board, CPCB and MoEFCC on 25th July 2022 about the continuous discharge of untreated water by VISA Coke through a complaint petition along with photographs of untreated discharge to outside from unauthorised outlets for which no permission has been granted. In addition to this, the Photographs of 9<sup>th</sup> August 2022 suggests that the

untreated black coloured and oily coated water is being discharged from three different locations in a stretch of 100metres through holes in the boundary wall of VISA Coke opposite to Hanuman Temple.

3. That the Private Respondent M/s VISA Coke is continuously discharging the untreated waste water. The water color is blackish having contents of coal dust and the same is being discharged to Gandanalla through Agricultural lands. The land owners have also made complaint to the authorities but no action has been taken as on date. It is needless to mention that the local land owners/farmers who have been suffering because of the discharge of waste water have been continuously bringing to the notice of state respondents and pollution control board regarding the pollution caused by VISA steel and VISA Coke and the damage to the agricultural lands but no action has been taken except occasionally giving a show cause notice. The local farmers namely Milan Behera Bishnu Prasad Sahu and Purna Chandra Behera of Jakhapura have expressed their deep concern and anguish in the local media about the damages caused to their agricultural land by Visa Group of Industries. In the video the farmers are showing how the waste water from the VISA Industry are discharged into their agricultural land, decline in productivity, and the skin irritation suffered by the farmers while working in their field.

4. It is surprise to note that the SPCB that has issued demand notice of 8,220,000(8.2million rupees) towards environment compensation for violation of 274days is now making a u-turn and saying that the respondent plant is not liable to pay any compensation.
5. If the discharge water is called seepage water then how **traces of phenol & cyanide were found in the seepage water**? Hence it will be called as effluent not seepage water. Further the job was not also assigned by the OSPCB to construct the RCC settling pits. Earlier we have made several complain regarding discharge of water then how the number of days is calculated as nil? The stipulated timeline also not given the OSPCB, so it seems that **violation continues and environment compensation** should be imposed on the industry.
6. The theory of seepage water was also questioned by the additional chief environment engineer vide letter dated 22/12/2021 and sought clarification from Regional Officer, Kalinganagar and questioned the presence of phenol and cyanide in seepage water and further sought clarification that how come seepage water be compared with that of standard for industrial effluent. This letter questions the credibility of inspection reports furnished by the Regional Officer and suggests the motive of the Regional Officer in giving clean chit to one polluting industry for his personal gain at the cost of environment. Copy of the letter dated 21/12/2021 is annexed here with as **ANNEXURE-1**

7. AAQ of Kalinganagar area was not meeting the prescribed standard of the Board as per SPCB report then how AAQ of visa coke can meet the prescribed standard of the Board. So AAQ monitoring should be carried out by authorized third party preferably govt agency. **If the damaged road is a regular affair then how OSPCB is exonerating the industry from liability of environment compensation is a big question mark.**
8. It is submitted that in one of the reply to un-starred question by Hon'ble MLA Jayanta Sarangi, the reply furnished by the Minister of Forest and Environment in Odisha Legislative Assembly on dated 28/02/2022 confirms that the VISA coke is not meeting the Air Quality Standard. In the same reply it is mentioned that on 4/07/2022 the concentration of particulate matter near learning centre is 109ug/m while the standard is 100ug/m. Copy of the reply submitted in Odisha Legislative Assembly dated 28/02/2022 is annexed here with as **ANNEXURE-2**
9. Dyke wall of the drain near the connecting point with SRTS was found low in the previous visit which indicates that earlier the unit continuously discharged the untreated run off to outside without treatment as a result **phenol and cyanide found in the culvert 2 & 3** which a major violation and OSPCB treated as violation is nil.

10. As per consent order of OSPCB, Coal will be stored under covered shed but the unit has not provided covered shed for storage of coal till date which is a major violation and OSPCB has treated the violation as nil. **Hence violation still continues and environment compensation should be imposed on the industry.**
11. That the SPCB has relied on a report of District Agriculture Officer, Jajpur dated **28/08/2020** and **Ouat report of 7/08/2020** and similarly the report of Chief District Medical and Public Health Officer Jajpur is of **28/10/2020 in respect of discharge from VISA steel** and the sample taken on 25/06/2020 while the non-compliance in regard to VISA Coke as reported by MoEFCC and SPCB are of **2021 and 2022**, hence the attempt of Member Secretary to cover-up and protect the erring industry is obvious and the same is also a fraud on the court which amounts to criminal contempt of court and withholding information from court is to be treated as misleading the Hon'ble Tribunal. It is needless to state that all such activities are with dishonest intention to cover-up the violations of VISA Coke and to exonerate the unit from the charges of non-compliances.
12. The report in Annexure-3 of OA states that approximately 20,000MT of coke was found to be stored in stock yard out of which 1000MT are under covered shed and remaining portion openly. **This indicates 95 percentage of coal stored openly without any shed in an area of**

12Acres. The Google earth images of 4<sup>th</sup> Feb 2021 and 6<sup>th</sup> December 2022 confirms that a very small area is having covered shed and most of the area is open and partly covered with tarpaulin. Hence the non-compliance is still continuing and the SPCB report stating number of violation day **as nil is untrue and contrary to the reality.** It is also stated that the Tarpaulin cover cannot be a substitute for the covered shade as the same cannot stand against wind and rain. Copy of Google earth image dated 4<sup>th</sup> Feb2021 and 6<sup>th</sup> December 2022 is annexed here with as ANNEXURE-3

13. That when there is so much dust because of plying of vehicles and poor internal roads and on top of that the coal dust and unprocessed coal dumped in open causing serious air pollution, which is evident from the google earth images as well as geo tagged photographs clearly indicating that the visibility of the plant from air is so poor that the whole area is covered with black shoot and dust. In this situation how could the ambient air quality will be meeting the prescribed standard is a serious question and create doubt on the so called reports manufactured by the board to protect the erring unit.

14. That the theory of seepage water is misnomer and coined to white wash the discharge of industrial waste water. Practically so much of water as evident from photos and videos is not possible as seepage water. Even the source is seepage cannot be said by the state pollution control board

by parroting the lines of industry. There has been no hydrological study to conclude the source as seepage. As such the seepage water cannot be blackish with oil content after it passes through various strata of soil.

15. It is further stated that since the unit requires water for sprinkling and other purposes which the unit is drawing from bore wells as well as procuring from the intake wells inside **Brahmani river** and same should have been avoided by using the seepage water but same is not being done and discharged to outside shows the water is not fit for use inside the plant. **Hence the theory of seepage water is misleading and false.**

16. It is further stated that if the water is seepage then the same can be used for bathing and domestic purpose by the Director and employees of Visa Coke plant to show if the water has itching effect or not. On the contrary poor farmers are forced to get in touch with the contaminated water while working in their agricultural field and an out-dated and managed report from a medical officer is relied to show that the waste contaminated water of the industry have no effect on people who comes in contact with the same. In fact the report does not say that the waste water discharged had no etching and skin irritation effect, rather it says there may be other reasons of skin irritation which is not denied.

17. That the photographs of VISA Coke Plant dated 15<sup>th</sup> January 2023 suggests there is waste water inside the drains of the Coke oven plant

which belies the claim of the private respondent that there is no waste water generated from the plant. Further there is huge air and dust pollution inside the coke oven plant suggesting the non-compliance continues as on date. Roads are still in damaged condition and dust accumulation on road is evident from the photographs dated **15<sup>th</sup> January 2023** attached here unto as **ANNEXURE-4**

**18.** That the so-called SRTS of capacity 250 KLD is an eye wash and inadequate. Even during the inspection by MOEFCC it was found non-functional. It is inadequate considering the area and rainfall in the site. That for one instance Danagadi Station, the close place to the plant in question has recorded 48mm rainfall on 20<sup>th</sup> July 2020. Considering the area of unit as 25Acres, the surface run off will be around 48lakhs litre while the SRTS is of only 2.5Lakh litre, which is completely inadequate and untreated water is bound to be discharged to outside. Copy of rainfall data recorded by government of Odisha for month of July 2020 is annexed here with as **ANNEXURE-5**

**19.** That the unit do not have greenbelt of 33percentage as required. The claim of green belt **in an area of 7acres is unsubstantiated** considering the coal handling is spread in more than 14.77acres, while the total area is only 25acres. As such in their own admission they are still to achieve the desired **green belt area as per the norms even after 15years** of operation of the plant.

20. The villagers of Jakhpura have made complaints which were also echoed in various TV channels such as Nandighosh on 2<sup>nd</sup> September 2022 and News7 on 2<sup>nd</sup> September 2022. The villagers of Jakhpura have complained about the huge air and water pollution caused by the VISA coke and the loss to agricultural land has been resented by the farmers. The link to the stories aired in two news channels are as follows

**NandighoshTV**[https://www.facebook.com/watch/?v=488276959408181&extid=CL-UNK-UNK-UNK-AN\\_GK0TGK1C&mibextid=2Rb1fB&ref=sharing](https://www.facebook.com/watch/?v=488276959408181&extid=CL-UNK-UNK-UNK-AN_GK0TGK1C&mibextid=2Rb1fB&ref=sharing)

**News7**[https://m.facebook.com/story.php?story\\_fbid=pfbid0sZbj89CyDd6XT7ViygY6Er9npZsDhvEfh51qpcCiEDxZY9B6S8XdMwx3hyhPyAJL1&id=100005610433734&mibextid=Nif5oz](https://m.facebook.com/story.php?story_fbid=pfbid0sZbj89CyDd6XT7ViygY6Er9npZsDhvEfh51qpcCiEDxZY9B6S8XdMwx3hyhPyAJL1&id=100005610433734&mibextid=Nif5oz)

21. That at different time the House Committee on Environment Pollution constituted by Speaker of Odisha Legislative Assembly has visited the Unit of VISA Coke and expressed their displeasure regarding serious non-compliances and public complaints regarding pollution caused by the Unit. The contents of the statements made to different media houses after inspection of the VISA coke unit is summarised as follows

As reported by media(<https://fb.watch/jJpq3bczft/>) on-the-spot visit programme of the Sub-Committee-II of the House Committee on Environment was made from 18.10.2022 to 20.10.2022 to look into the

matter of pollution made by discharging effluent water to the agricultural land, water bodies, canals and rivers in the district of Dhenkanal, Angul, Keonjhar and Jajpur.

During this visit, Shri Mohan Majhi, Chairman and other members of Sub-Committee-II of the House Committee on Environment expressed their dissatisfaction on pollution control measures by M/s. Visa Steel Limited. The observations of the Committee as reported by media are:

- a) M/s. Visa Steel Limited has obtained Consent to Operate from the State Pollution Control Board without obtaining the valid Environment Clearance from the competent authority, which is not in accordance with law.
- b) There is no shed for storage of raw materials namely Iron ore, chromite, lime stone, coal and manganese and hence were kept in open place in the premises of M/s. Visa Steel. Hence, rain water carries the particles of these openly stored raw materials to the nearby farm land.
- c) The conditions laid down in different permissions are not complied with by M/s. Visa Steel and the concerned departments turned a blind eye to these violations.
- d) Though, there is zero water discharge norms, M/s. Visa Steel Limited is continuously discharging water effluents from the factory premises to the nearby agricultural and which ultimately flows in to Gandanala.
- e) No initiative has been taken by M/s. Visa Steel for control of pollution. M/s. Visa Steel has not taken any initiative for construction of road or to create a green zone by way of plantation.
- f) Hence, M/s. Visa Steel has been contributing a lot for creating pollution.

**22.** That one Kalinganagar Shramik Sangh on 22<sup>nd</sup> December 2022 has made complaint to all the authorities that VISA Coke and SunCoke is

operating without license of factory and boilers, mineral license and without labour license. The same has been confirmed from Answer to Assembly Question No UD 812 dated 30/11/2022 of the Labour and ESI Minister, Government of Odisha.

23. That the applicant humbly prays to the Hon'ble Tribunal to pass appropriate order **rejecting the affidavit of SPCB in exempting from the environment compensation** and restrain the unit from discharging the water as well as fixing of the responsibility of the officers responsible for not taking measures to stop such polluting unit.

Applicant Through

A handwritten signature in black ink, appearing to read 'S. Panigrahi', with a horizontal line drawn underneath it.

Date-31/03/2023

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 82 OF 2022

IN THE MATTER OF:

Kalinga Nagar Paribesh Surakhya Samiti - - Applicant

Verses

State of Odisha & Others

Respondents

AFFIDAVIT

31 MAR 2023

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years, At/po-Jakhapura, Via- Dangadi Dist-Jajpur, Odisha -755026, do hereby solemnly affirm and declare as under:

- 1. That I am the President of the Applicant Organisation in the abovementioned Application
- 2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this <sup>Reply</sup> ~~Rejoinder~~ affidavit.

IDENTIFIED BY ME  
ADVOCATE, BBSR

KALINGANAGAR PARIBESHA  
SURAKSHYA SAMITI  
Aswini Kumar Dhal  
DEPONENT  
Authorized Signatory

VERIFICATION

I, verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed there from. Verified at Bhubaneswar on.....31/03/2023

Aswini Kumar Dhal

VERIFICANT



The above named deponent(s) being duly identified by me at Bhubaneswar on 31/03/2023. Appears before me on oath and states that the contents of the affidavit are true to the best of their knowledge and belief. Notary, Bhubaneswar

31 MAR 2023

JANMEJAYA RAUTRAY  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
Regd. No-ON-86/2012  
Mob No-9337121273



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 EPABX : 2561909/2562847  
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 Website: [www.ospcboard.org](http://www.ospcboard.org)

## STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 Paribesh Bhawan, A/110, Nilakantha Nagar, Unit - VIII  
 Bhubaneswar - 751 012, INDIA

No. 20572 / IND-I-CON-6409

Date: 21.12.2021

By Email/Regd. post

To

The Regional Officer  
 State Pollution Control Board  
 Odisha, Kalinganagar

Sub: Inspection report of M/s Visa Coke Ltd., Kalinga Nagar reg.

Ref: Your letter No.2529, dtd.03.11.2021.


Sir,

This has a reference to the inspection report submitted by you on 03.11.2021 in connection with a public complaint by President, Paribesh Surakshya Samiti, Kalinganagar against M/s Visa Coke Ltd.,. In this context, certain points need clarification from your end.

1. CTO granted to the unit on 23.03.2019 does not permit any discharge of effluent to outside except during monsoon when discharge of surface runoff can be made after treatment in SRTS. In the latest inspection report dtd.03.11.2021, you have mentioned that there was discharge of seepage water (not any industrial effluent or surface runoff) and the discharge is reported to be meeting the standard of the Board. If the source of that discharge was seepage water and not industrial effluent, then on what merit it's quality is compared with a standard stipulated for industrial effluent. You have commented in the report that the effluent meets the standard.
2. You have collected samples from the drains leading to culvert No.2&3 and discharges made to outside through culvert No.2&3. It is not clear whether the samples of effluent so collected were exclusively from coke oven plant origin or it was mixed with effluent/discharge from other sources also. The point here is whether such discharge can be termed as representative samples of discharge from M/s Visa Coke Ltd., or not.
3. The discharges i.e. the seepage water contained phenol and cyanide. When there was no rains during the inspection and in it's antecedent period, it needs to be ascertained the factors that causing presence of Phenol and Cyanide in seepage water.

You therefore, requested to furnish clarification on the above issues so that regulatory actions can be made flawless.

Yours faithfully,

  
 Addl. Chief Env. Engineer

Tel : 2562822/2560955  
E-mail: paribesh1@ospcboard.org  
Website: [www.ospcboard.org](http://www.ospcboard.org)

**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]

ParibeshBhawan, A/118, Nilakantha Nagar, Unit - VIII

Bhubaneswar - 751 012, INDIA

No. 20570 /

IND-I-Con-6409

Date : 21.12.2021 /

By Regd Post/Email

**DIRECTION UNDER SECTION 25/26 & 33 (A) OF THE WATER (PCP) ACT, 1974  
AND UNDER SECTION 21 & 31 (A) OF AIR (PCP) ACT 1981**

**Whereas**, you are operating a Non-recovery type of coke oven plant in the name and style of **M/s. VISA Coke Limited** at Kalinganagar Industrial Complex Jakhapura in the district of Jajpur, Odisha with valid consent to operate of the Board;

**And whereas**, consent to operate has been granted to your above industry vide Board's Letter No.3229, dated 29.03.2019 and is valid up to 31.03.2023 subject to strict compliance to consent conditions;

**And whereas**, a public complaint has been received from Sri Ashwini Kumar Dhal, President, Kalinganagar, Paribesh Surakshya Samiti dtd. 29.09.2021 regarding non-compliance by your industry to the conditions stipulated in the consent to operate order;

**And whereas**, your industry was inspected jointly by the officials from MoEF&CC and Board Officials from Regional Office, SPCB Board, Odisha, Kalinganagar on dtd.05.10.2021 and on dtd 26.10.2021 and observed the following non-compliances. (The copy of the said inspection report is enclosed for reference)

1. Though there was no rainfall during the inspection and in its antecedent period, still effluent was found to be discharged to outside through culvert No.2 & 3 which was reportedly seepage water. Discharge of such effluent is a violation of consent condition. Moreover, presence of Phenol and Cyanide in all the drains i.e. i) drains leading to culvert No.2 & 3 and discharge made to outside via culvert No.2&3 on dt.5.10.2021 and dtr.26.10.2021 is an issue needs satisfactory reasoning since these were reportedly seepage water.
2. Part of internal roads was found to be in damaged condition and accumulation of dust was found near coal transfer points leading to fugitive emission during plying of vehicles.
3. Some portion of the coal at south west corner of the stack yard was found to be stored openly without any dyke wall and garland drain. The

same has been damaged and due to this, rain water may find its way to outside without getting channelized to the treatment system in case of rains. Further, the dyke wall of the drain near the connecting point with SRTS was found to be unreasonably low height which can overflow when the drain will carry full flow.

4. A part of the unprocessed coal is stored in open without any cover shed.

**Now, therefore,** in view of the above violations to the conditions of consent to operate order, you are directed u/s 25/26 & 33 (A) of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 & 31 (A) of the Air (Prevention & Control of Pollution) Act, 1981 to take the following actions immediately to remove the defects/ lapses. Stop discharge of any effluent/water to outside the plant premises forthwith and strictly abide by the consent condition of zero discharge except during monsoon when only discharge from SRTS is permitted after due treatment.

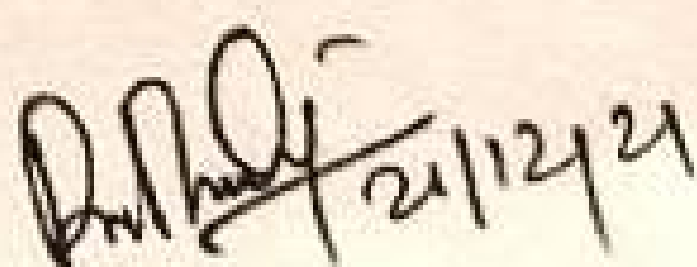
1. Time bound action plan on the abovementioned direction shall be submitted to the Board within a month and reconstruct/repair all the internal roads those are in damaged condition within a month.
2. Provide covered shed for storing of whole quantity of coal so as to prevent discharge of contaminated surface runoff and repair and raise the height of the dyke walls adequately to prevent escape/spilling of surface runoff.

Your compliance on the above shall reach the Board within 15 days failing which appropriate action will be taken against your industry without further notice.

  
Addl. Chief Env. Engineer

To  
The managing Director  
M/s. VISA Coke Limited,  
Kalinganagar, Industrial Complex,  
At/Po-Jakhapura-755026, Jajpur, Odisha

Memo No. 30571 / Dated 21.12.2021  
Copy forwarded to Regional Officer, SPCB  
Board, Kalinganagar, Jajpur for information and necessary action.

  
Addl. Chief Env. Engineer

ଅଣତାରକା ପ୍ରଶ୍ନ ସଂଖ୍ୟା ୮୭୭ ତା-୨୮.୦୨.୨୦୨୩

### ଭିସା କୋକ୍ ର ଏୟାର ଘ୍ନାଳିଟି ମାନ

ଶ୍ରୀ ଜୟନ୍ତ କୁମାର ଷଡ଼ଙ୍ଗୀ : ଜଙ୍ଗଲ, ପରିବେଶ ଓ ଜଳବାୟୁ ପରିବର୍ତ୍ତନ ମନ୍ତ୍ରୀ ଅନୁଗ୍ରହ କରି କହିବେ କି :- ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବୋର୍ଡର ରିପୋର୍ଟ ଅନୁସାରେ ଭିସା କୋକ୍ ତାର କୋନଟିଂ ଝାଟରକୁ ରିସାଇକେଲ୍ କରୁଥିବା ବେଳେ ଏସ ଆର୍ ଟି ଏସ୍ ର ଆବଶ୍ୟକତା କ'ଣ ଅଛି, ଯଦି ଏସ୍.ଆର୍.ଟି.ଏସ୍. ଭିସା କୋକ୍ ରେ କାର୍ଯ୍ୟକ୍ରମ ଅଛି ତେବେ ତାର ମାନ ଓ ପରିମାଣ କେତେ ଓ ଏହାକୁ କିଏ ନିର୍ଦ୍ଧାରଣ କରିଛନ୍ତି କେନ୍ଦ୍ର ସରକାରଙ୍କ ବିଜ୍ଞପ୍ତି ଅନୁସାରେ ଭିସା କୋକ୍ କେବେ ଦ୍ରାଏ କୋନଟିଂ ସିଷ୍ଟମ୍ କାର୍ଯ୍ୟକ୍ରମ କରିବ, ଦ୍ରାଏ କୋନଟିଂ ଦ୍ଵାରା ବାୟୁ ପ୍ରଦୂଷଣ ର ମାନ କେତେ ବଢ଼ିବ ତାହାର ଅନୁସନ୍ଧାନ କରାଯାଇଛି କି, ବର୍ତ୍ତମାନ ଭିସା କୋକ୍ ର ଏୟାର ଘ୍ନାଳିଟି ର ମାନ କେତେ ତାହା ଜଣାଇବେ କି ?

ଉତ୍ତର

ଶ୍ରୀ ପ୍ରଦିପ କୁମାର ଅମାତ, ମନ୍ତ୍ରୀ, ଜଙ୍ଗଲ, ପରିବେଶ ଓ  
ଜଳବାୟୁ ପରିବର୍ତ୍ତନ

ରାଜ୍ୟ ପ୍ରଦୂଷଣ ବୋର୍ଡର ମିଳିଥିବା ତଥ୍ୟ ଅନୁସାରେ Visa Coke Ltd. ବର୍ଷାଜଳ ବିଶୋଧନ କରିବା ନିମନ୍ତେ କାରଖାନା ପରିସରରେ Surface Runoff Treatment System ବ୍ୟବହାର କରିଥାଏ । Visa Coke Ltd. ରେ Quenching ପାଇଁ ବ୍ୟବହୃତ ଜଳକୁ Settling Tank ଦ୍ଵାରା ସମ୍ପୂର୍ଣ୍ଣ ପୁନଃବ୍ୟବହାର କରାଯାଇଥାଏ ଏବଂ କାରଖାନା ପରିସର ମଧ୍ୟରୁ ବର୍ଷାଦ୍ଵାରା ସୃଷ୍ଟ Surface Runoff ର ବିଶୋଧନ ନିମନ୍ତେ ଦୈନିକ ୨୫୦ କିଲୋଲିଟର କ୍ଷମତା ବିଶିଷ୍ଟ SRTS (Surface Runoff Treatment

System) ର ବ୍ୟବସ୍ଥା କରାଯାଇଛି । SRTS ର ବିଶୋଧିତ ଜଳର କିଛି ଅଂଶ Quenching କାର୍ଯ୍ୟରେ ମଧ୍ୟ ବିନିଯୋଗ କରାଯାଇଥାଏ ଏବଂ ଅବଶିଷ୍ଟ ଜଳକୁ ବାହାରକୁ ନିଷ୍କାସିତ କରାଯାଇଥାଏ । ଏହି ନିଷ୍କାସିତ ଜଳର ମାନ Environment (Protection) Rule 1986 ଅନୁଯାୟୀ ନିମ୍ନଲିଖିତ ଭାବେ ନିର୍ଦ୍ଧାରଣ କରାଯାଇଛି ।

1. pH- 5.5 – 9.0
2. Bio Chemical Oxygen Demand (BOD)- 30 mg/l
3. Suspended Solids (SS) - 100 mg/l
4. Chemical Oxygen Demand (COD)- 250 mg/l
5. Oil & Grease- 10.0 mg/l

Coke Oven କାରଖାନା ରେ Dry Quenching ବ୍ୟବସ୍ଥାକୁ ବାଧ୍ୟତାମୂଳକ କରିବା ନିମନ୍ତେ କେନ୍ଦ୍ର ସରକାର କୌଣସି ବିଜ୍ଞପ୍ତି ଜାରୀ କରିନାହାଁନ୍ତି ।

୨୦୨୨ ମସିହାରେ ବୋର୍ଡ ଦ୍ଵାରା Visa Coke Ltd ରେ କରାଯାଇଥିବା ପରୀକ୍ଷଣ ଅନୁଯାୟୀ ଦୁଇଟି ସ୍ଥାନରେ ବାୟୁ ପ୍ରଦୂଷଣର ମାତ୍ରା ନିମ୍ନରେ ପ୍ରଦତ୍ତ କରାଗଲା ।

Sl. No.	Location	Concentration of PM <sub>10</sub> in (µg/m <sup>3</sup> )		Prescribed Standard in (µg/m <sup>3</sup> )
		Dt. 02.03.2022	Dt. 04.07.2022	
1.	Near Office Building	92	81	100
2.	Near Learning Centre	86	109	100

**ENGLISH TRANSLATION**

UNSTARRED QUESTION NO 867 DATE-28/02/2022

Air Quality Standards of VISA COKE

Sri Jayanta Kumar Sarangi- Will the Minister of Forest, Environment and Climate change Minister tell us that what is the necessity of S.R.T.S during the recycle of quenching water of Visa Coke according to the report of Pollution Control Board, If there is a programme of S.R.T.S in Visa Coke then what is his standard and quantity and who decided this? According to the notification of Central Government is the dry quenching system is applicable to Visa Coke , if applicable then how much of amount will increase and is there any inspection of it, would you tell us now what is the standard of air quality of Visa Coke?

**ANSWER**

Sri Pradip Kumar Amat, Minister, Forest, Environment And Climate Change

According to the findings of the State Pollution Control Board, Visa Coke Ltd. To purify the rain water uses the Surface Runoff Treatment System inside the factory premises. Visa Coke Ltd. reuses the rain water from the settling tank for the purpose of Quenching and to purify the Surface Runoff on daily basis 250 kilo Ltrs of SRTC is made under the factory premises. Some parts of the purified water is also used for the purpose of Quenching and the remaining water is discharged outside. The quality of this discharged water is as per Environment (Protection) Rule 1986 is decided accordingly.

- 1.pH- 5.5-9.0
- 2.Bio Chemical Oxygen Demand (BOD)-30mg/l
- 3.Suspended Solids(SS)-100mg/l
- 4.Chemical Oxygen Demand(COD)-250mg/l
- 5.Oil&Grease-10.0mg/l

Central Government has not issued any notice to make it mandatory for dry quenching in Coke Oven.

According to the Board's survey in 2022 in Visa Coke Ltd. the Level of air pollution of two places is given below.

Sl. No.	Location	Concentration of PM <sub>10</sub> in (µg/m <sup>3</sup> )		Prescribed Standard in (µg/m <sup>3</sup> )
		Dt. 02.03.2022	Dt. 04.07.2022	
1.	Near Office Building	92	81	100
2.	Near Learning Centre	86	109	100


# open coal stock yard in Visa Coke Plant


4th february2021


21



## ANNEXURE-3

Legend

 Coke

 Coke

 SUKINDAPATA

Coke Oven VISA Coke  

Google Earth

Image © 2023 Maxar Technologies






500 ft



# open coal stock yard in Visa Coke Plant

6th December 2022

22

## Legend

-  Coke
-  Coke
-  SUKINDAPATA

Coke Oven VISA Coke  

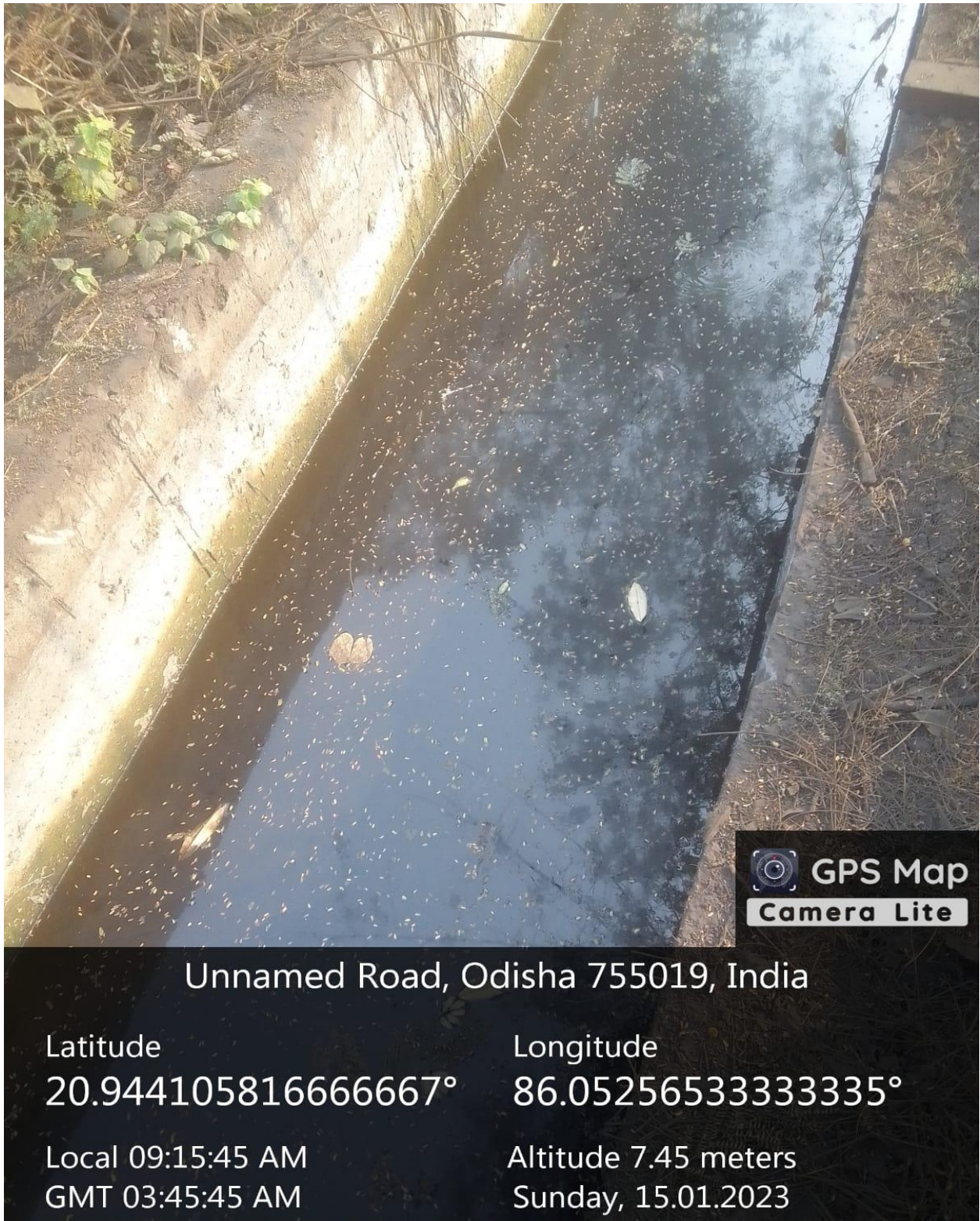
Google Earth

Image © 2023 Maxar Technologies

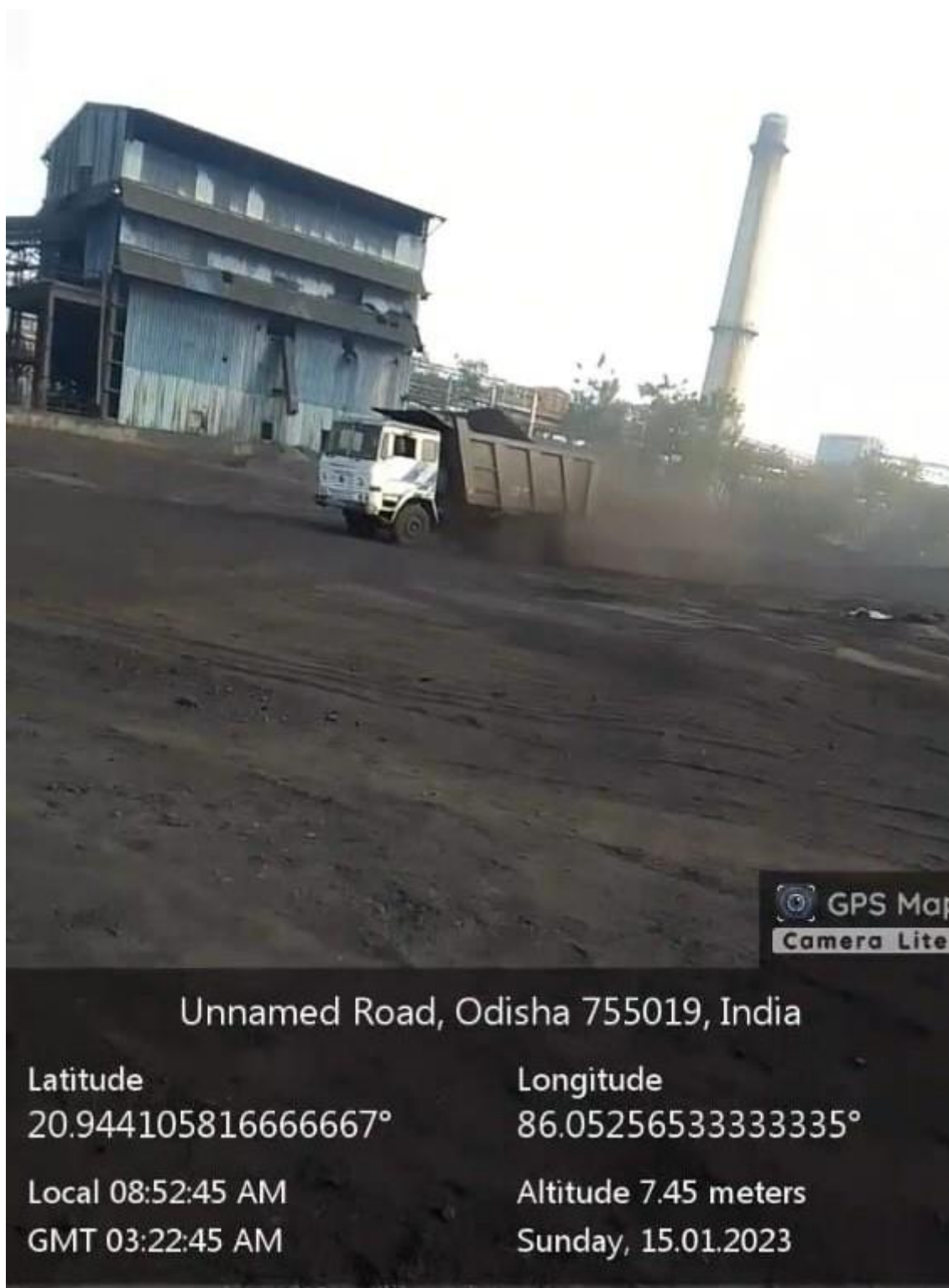


500 ft

**PHOTOGRAPHS OF VISA COKE PLANT CAUSING AIR  
AND WATER POLLUTION**



**Figure 1 POLLUTER WATER INSIDE THE DRAINS OF VISA COKE  
DISPROVING THE UNIT AS ZERO LIQUID DISCHARGE PLANT**



**Figure 2 FUGITIVE DUST POLLUTION INSIDE COKE OVEN PLANT AREA**



**Figure 3 COAL DUST DUMPED WITHOUT WITHOUT ANY SHED AND COVER**



**Figure 4 WASTE WATER DISCHARGED FROM THE COKE OVEN PLANT ON THE DAY OF INSPECTION ON 20THSEPTEMBER2022 BY MoEFCC SCIENTIST**



Biju Pattnaik Marg, Jakhapura, Odisha 755020, India

Latitude  
20.94122666666666°

Longitude  
86.06684166666668°

Local 04:42:25 PM  
GMT 11:12:25 AM

Altitude -22.4 meters  
Monday, 29-08-2022

GPS Map  
Camera Lite



GPS Map  
Camera Lite

Unnamed Road, Odisha 755019, India

Latitude  
20.944105816666667°

Longitude  
86.05256533333335°

Local 08:53:02 AM  
GMT 03:23:02 AM

Altitude 7.45 meters  
Sunday, 15.01.2023

**Rainfall data for the month of July 2020 recorded by Government of Odisha for Jajpur district**

Rainfall View Result

9/5/2020

**Odisha Rainfall Monitoring System**

Home

**STATION-WISE DATE-WISE MONTHLY REPORT ( in mm ) OF JAJPUR DISTRICT.**

No Rain	Very Light Rain	Light Rain	Moderate Rain	Rather Heavy Rain	Heavy Rain	Very Heavy Rain																										
0	0.1 to 2.4	2.5 to 7.5	7.6 to 34.4	34.5 to 64.4	64.5 to 124.4	124.5 to Above																										
Month : July Year : 2020 Rain Days : 0 Normal Rainfall : 350.9 mm																																
Station	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total
Jajpur	0.0	0.0	0.0	32	98	0	0	0	0	0	0	0	0	15	36	0	3	5	0	0	0	3	7	0	2	0	0	0	0	13	0	234.00
Binjharpur	0.0	0.0	0.0	32	60	0	0	0	0	0	0	0	0	6	5	2	11.6	0	0	3.6	0	2.4	6	0	1.6	0	0	0	0	2.6	0	57.60
Dasarathpur	0.0	0.0	0.0	4.6	8	0	0	0	0	0	32.2	0	0	7.4	2	0	1	0	0	6.4	0	7.4	6.2	0	0	0	0	0	0	24.6	0	138.20
Korei	0.0	0.0	0.0	3.4	42.2	5.4	0	0	0	22	0	0	0	34	21	8	5	0	0	48	5	7	11	4	0	0	0	15	17	0	244.00	
Danagadi	0.0	0.0	0.0	1.0	32	5	0	0	0	22	0	0	0	6	5.2	7	2	0	0	51.2	60.3	1	12.1	0	3.4	0	0	14	2.2	0	204.60	
Sukinda	0.0	0.0	0.0	14	6.2	10.3	0	0	0	9.2	0	0.5	0	0	6	5.2	7	2	0	0	0	0	0	0	0	0	0	0	0	0	0	204.60
Rasulpur	0.0	0.0	0.0	8.4	0	0	2.6	19.4	0	0	0	4.6	0	6.4	0	0	0	0	3.8	0	18.6	0	0	6.4	0	0	0	0	0	19.8	0	116.80
Dharmasala	0.0	0.0	0.0	12	50	0	4	8.4	0	0	0	0	0	8	7	0	0	4	0	83	0	0	6	0	0	0	0	0	0	17	0	255.00
Barachana	0.0	0.0	0.0	3	10	45	0	0	0	0	0	0	0	5	10	0	0	0	0	19	0	4	5	0	0	0	0	0	5	3	20	129.00
Bari	0.0	0.0	0.0	30	13.5	16	4	0	0	0	0	0	0	41	0	7	2	0	0	4.5	0	0	3.5	0	3	0	0	0	11	3	0	138.50
Grand Total	0.0	0.0	0.0	140.9	373.8	24.7	6.6	92.6	0	54.7	8.8	20	179.8	57.2	31	28.6	7.8	0	265.3	68.3	26.8	70.2	4	10	0	0	34	140.4	23	0	1710.9	
Average	0.0	0.0	0.0	3.30	14.09	37.38	2.47	0.66	9.26	0	5.47	0.88	2.00	17.98	5.72	3.10	2.86	0.78	0	26.53	6.83	2.68	7.02	0.40	1.00	0	0	3.40	14.04	2.30	0	171.09

**NR - Rainfall data Not Reported** Note- Rainfall figures can only be used after validation



Sankar Pani <sankarprasadpani@gmail.com>

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## Reply affidavit on behalf of applicant to SPCB affidavit of 17th Dec2022

1 message

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**Sankar Pani** <sankarprasadpani@gmail.com>

Wed, Apr 5, 2023 at 11:46 PM

To: pbanerjeebihani@gmail.com, Office Vsalegal <office@vsalegal.in>, Pradipta Mohanty Advocate <pkmohanty.adv2@gmail.com>, Surendra Kumar <surendra\_kr15@rediffmail.com>, SPCB Odisha <paribesh1@ospcboard.org>, secy-moef@nic.in, csori@nic.in

Dear Sir

Please find the copy of reply affidavit of applicant

warm regards

--

Sankar Prasad Pani, Environment Lawyer  
National Green Tribunal Kolkata & Orissa Highcourt  
Res-Plot No 2132/4814(B), Nageswar Tangi,  
Bhubaneswar, 751002  
Cell- 9437279278  
Skype- sankar.pani



**REPLY AFFIDAVIT\_OA 82 OF 2022.pdf**

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